

adequately. It is necessary to consider measure as would lead to fuller utilisation of such materials.

4. Arrangements in regard to present freight pooling may be reviewed carefully so as to minimise the burden of transport costs to the consumer consistent with adequate availability. The view has been expressed that the freight pooling arrangements which have been in vogue for some time now have been directly responsible for the regional imbalances in the development of the industry; for the increasing burden of freight on the average consumer; and entailing a heavy draft on the limited wagon facilities available with the Railways. On the other hand, the opposite view in favour of maintaining the present freight pooling arrangements with a view to safeguarding the availability of cement throughout the country at a reasonable price has also been advanced. Since the freight cost also is a cost to the economy and to the consumer, the relevant consideration is to minimise the total cost including the production cost and the freight cost.

5. Having regard to the location of raw materials sources and centres of demand and the transport difficulties, the advantages split location and the policy to be adopted in such cases may be examined.

6. Representations have been received from producers pressing for immediate increase in prices. The Tariff Commission may also recommend whether any interim relief to the industry is necessary pending the submission of its final report.

INDUSTRIAL DEVELOPMENT OF BIHAR

*439. SHRIMATI PRATIBHA SINGH: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) whether the Government of Bihar have sent to the Government of India for their approval a scheme for industrial development of that State ;

(b) if so, the salient features thereof; and

(c) the reaction of the Government of India thereto?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): (a) No such scheme has been received in this Ministry or in the Planning Commission.

(b) and (c) Do not arise.

585. [Transferred to 11th April, 1972]

MURDER OF SANTHALS IN BIHAR

586. SHRI K.C. PANDA:

SHRI M.K. MOHTA :

SHRI DAHYABHAI V. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government of India have received a report from Shri Ram Niwas Mirdha, Union Minister of State for Home Affairs, stating that agrarian problems were the root cause of the ghastly mass murder of Santals in Purnea District of Bihar; and

(b) if so, the reaction of the Government of India in this regard, and whether any action has been taken on the various recommendations made in the report?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): (a) and (b) In his tour impressions recorded after his visit to Purnea District and the affected village Shri R.N. Mirdha, Minister of State in the Ministry of Home Affairs, had suggested that the State Government should take effective measures to protect the interests of the sharecroppers belonging to the weaker section of the community, and implement strictly the provisions of the ceiling law. His recommendations have been conveyed to the State Government and they have been requested to initiate administrative and legislative action on a priority basis in the light of his recommendations. The State Government have reported that the matter is receiving their attention.

PARLIAMENT DEBATES IN CALCUTTA DAIL(ES

587. SHRI KALYAN ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state: